

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

J.A. No. 343/89

New Delhi this 11th Day of February 1994

THE HON'BLE MR. J.P. SHARMA MEMBER (J)

THE HON'BLE MR. B.K. SINGH MEMBER (A)

Shri Jag Ram,
Son of Shri Chand Ram,
Resident of Village Jatola,
P.O. Asooti, District Faridabad,
Haryana. ... Applicant

(By Advocate : None) Kumar,

Versus

The Chief Secretary,
Delhi Administration,
5 Alipur Road,
Delhi.

2. The Director of Education (Admn.),
Directorate of Education,
(Establishment III Branch),
Delhi Administration,
Old Secretariate Building,
Delhi.

3. The Commissioner,
Municipal Corporation of Delhi,
Town Hall,
Delhi. ... Respondents

(By advocate : None)

O R D E R

Hon'ble Mr. J.P. Sharma, Member (J)

The applicant was a permanent senior Assistant in M.C. Primary Boys School, Sewa Nagar, New Delhi.

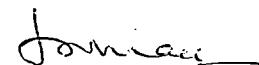
The applicant belongs to Scheduled Caste category.

The next promotional post is of TGT(G) and he filled up the proforma application in 1987-88 on 25.11.1987 and the Principal of the School where he was serving forwarded that application to Assistant Education Officer who ultimately will forward it to the Commissioner, Municipal Corporation of Delhi. However, the name of the applicant was not found in the sponsored list of Assistant Teachers for

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promotion to TGT(G). The applicant appears to have orally represented but he was not given the promotion, instead of he was issued a show cause notice as to why he has interpolated his name in the school in the photocopy. None is present on behalf of the applicant nor from the side of the respondent. We propose to dispose of the case on merit but we find that the point of jurisdiction is likely to be raised as the applicant has impled respondent No.3, MCD and that Corporation is not within the jurisdiction of the Tribunal. In view of this we do not decide the case on merit but dismiss in default for non prosecution.


(B.K. Singh)
Member(A)


(J.P. Sharma)
Member(J)

Mittal